## COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

# <u>APPEAL NO. 46 OF 2016 & IA NOS. 342 & 346 OF 2018</u>

Dated : <u>12<sup>th</sup> April, 2018</u>

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

#### In the matter of:

Meghalaya Power Distribution Corporation Ltd. ... Appellant(s)

Vs.

Meghalaya State Electricity Regulatory Commission ... Respondent(s)

Counsel for the Appellant (s) : Ms. Sakie Jakharia

Mr.P.Sahkhar

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1

Ms. Aanchal Arora for R-1

#### **ORDER**

### IA NO. 346 OF 2018

(Appl. for amendment of the appeal)

Learned counsel, Ms. Sakie Jhakaria, appearing for the appellant has filed additional affidavit on IA No. 346 of 2018 (Appl. for amendment of the appeal), dated 12.04.2018. The same is taken on record.

Learned counsel, Mr. Buddy A.Ranganadhan, appearing for the first Respondent, prays for one week's time to enable him to go through the additional affidavit and make his submissions.

Submissions made by the learned counsel appearing for the first Respondent, as stated above, are placed on record.

Learned counsel appearing for the first Respondent is granted one week's time to go through the additional affidavit filed by the learned counsel appearing for the appellant.

List the matter on <u>26.04.2018</u>, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

pr/kt

(Justice N.K. Patil) Judicial Member